

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 3rd day of Aug 2020

Cr.No.1460/2020

Cr.M.P.No.1382/2020

Poovarasam (Aged 23/2020)

S/o. Rajendran

....

Petitioner/Accused

/Vs/

State through the Inspector of Police,

Alanganallur PS.Cr.No.1460/2020

U/s.387,506(ii) IPC

....

Respondent/Complainant

Accused Remanded on 28.07.2020

This Bail petition U/s.437 Cr.P.C filed by Tr.S. Murugan, Advocate for the Petitioner/Accused and of A.P.P. for the State side, this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the accused is innocent and the case is falsely implicated. Hence, prayed for bail. The prosecution in their reply stated that the offence committed by the accused is grave in nature and the case is in preliminary stage of investigation and if he released on bail, he will commit the same type of offence and tamper with the evidence and witnesses also will be absconded. Thus, it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and the accused person is remanded in judicial custody from 28.07.2020. Accordingly this bail petition is Dismissed.

Pronounced by me in open court this the 3rd day of Aug 2020.

/Sd./T. Sindhumathi

Judicial Magistrate,
Vadipatti.